

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No.830/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2020**

Name of the Company: Safex Fire Services Ltd
V/s
Himgiri Solutions Pvt Ltd

Section : 9 of the Insolvency and Bankruptcy Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER
(through video conferencing)**

Advocate, Mr. Rohan Shah appeared on behalf of the Respondent and requesting time to file reply.

On perusal of the records, it is found that the matter is pending since, 04.12.2019 and the Respondent till date has not filed reply. To-day again Learned Lawyer for the Respondent requesting time to file reply. However, as a last chance, further one-week time is granted to the Respondent to file reply. In the event of non-filing of reply within stipulated time, the matter will ~~proceed ex parte.~~ *be decided without reply*

List the matter on 13.10.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 8th day of September, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**